

State vs. Sanjay Sharma
FIR No. 0029/2021
PS PIA
U/s 376/506/34 IPC
06.02.2021

Present:- Ld. APP for the State.

Ld. Counsel for accused.

Ld. Counsel for complainant.

IO in person.

Bail application perused. Reply of the bail application is on record.

Same is perused.

Ld. Counsel for the accused submits that the accused has been falsely implicated in the present case by the complainant who is daughter in law of the accused. The ld. Counsel for the accused further submitted that the IO has not conducted proper investigation in the present case. The ld. Counsel for the accused stated that on the date of the alleged incident i.e. 18.11.2020, the accused was in Max Hospital for the treatment of his eye from 01.00 pm to 02.30 pm. Further, on 20.11.2020, the complainant along with her sisters and friends even celebrated her marriage ceremony at her matrimonial home and also attended a marriage ceremony on 25.11.2020 at Madhu Vihar with her full family and also participated in a Sagai Ceremony in Meerut. Ld. Counsel submitted that the fact that the complainant was celebrating the above mentioned functions itself shows that alleged incident in question did not take place. Furthermore, the ld. Counsel also pointed out that no PCR call was made after the incident in question. The ld. Counsel also submitted that the accused is a senior citizen who is suffering from various diseases and is ready to furnish sound surety.

On the other hand, Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and investigation is at an initial stage.

Ld. Counsel for the complainant reiterated the submissions of the Ld. APP for the State.

Heard.

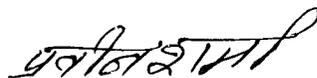
I have perused the reply of the IO as well as the contents of the FIR. The allegations are serious in nature in as much as the complainant has alleged that on 18.11.2020, when she was alone in her matrimonial house in her room and no other family member was present, the accused entered the complainant's



room, bolted the room from inside, gagged the mouth of the complainant and raped her. As per reply of IO, the complainant has reiterated the averments of the FIR in her statement u/s 164 Cr.PC and her elder sister also corroborated her version. It is also the complainant's case that her husband is mentally and physically unfit and undergoing treatment and the accused therefore took advantage of her. The complainant has also alleged in the FIR that the accused also threatened her many times that he will kill the complainant's family members. Thus, the allegations are grave. Merely because immediate PCR call was not made by the complainant or the complainant continued to reside in her matrimonial home and attended some functions after the alleged incident, it cannot automatically or even prima facie be concluded that her allegations are unbelievable. Investigation is at a very initial stage. Further, Section 376 IPC has been invoked in the present case which is punishable with life imprisonment and is Session's triable offence. Therefore, apart from the merits, keeping in view the judgment of the Hon'ble Supreme Court in case titled **Prahlad Singh Bhati vs. NCT of Delhi and Anr. (judgment dated 23.03.2001)**, this court does not deem it fit to allow the present application. Therefore, in the facts and circumstances, bail application is dismissed.

At this stage, the Id. Counsel for the accused also submitted that as the IO is present, in the Court along with police file, this Court be pleased to initial case diaries. However, the Court can initial the case diaries of the IO only at the time of granting remand of the accused. However, today, accused has not been produced before the court nor any remand of the accused sought by the IO from this Court. Reliance is placed upon Vol III Judgment 11(A) Rule 10 of the Hon'ble High Court of Delhi in this regard. Therefore, the above submission of the Id. Counsel cannot be acted upon by the Court.

Copy of this order be given dasti to the IO. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/06.02.2021

e. FIR No. 28933/19
PS shakarpur
U/s 379 IPC
State vs. Unknown

06.02.2021

Present:- Ld. APP for the State.

None for applicant.

Reply of IO is on record, as per which the present matter has been transferred to PS Laxmi Nagar.

Hence the present application is dismissed for want of territorial jurisdiction. Application stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/06.02.2021

e. FIR No. 44713/19
PS Shakarpur
U/s 379 IPC
State vs. Unknown

06.02.2021

Present:- Ld. APP for the State.

None for applicant.

Reply of IO is on record, as per which the present matter has been transferred to PS Laxmi Nagar.

Hence the present application is dismissed for want of territorial jurisdiction. Application stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/06.02.2021

FIR No. 042204/19
PS Krishna Nagar
U/s 379 IPC
State vs. Unknown

06.02.21

Present:- Ld. APP for the State.

None for applicant.

Application perused. Similar application already stand allowed vide order dated 28.01.2021, hence the present application is dismissed. Accordingly, application stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/06.02.2021

FIR No. 191/20
State Vs. Gulshan
PS Shakarpur
U/s 25/27 Arms Act

06.02.2021

Present:- Ld. APP for the State.

None for applicant.

Application perused.

Reply of jail superintendent Mandoli Jail perused, as per which the accused is in JC in two other FIRs. Copy of the reply be supplied to the Id. Counsel for the applicant upon appearance. Application stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/06.02.2021

e. FIR No. 037578/19
PS Krishna Nagar
State vs. Unknown
U/s 379 IPC

06.02.2021

Present:- Ld. APP for the State.

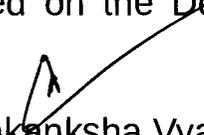
None for applicant.

Application perused. Reply of IO perused.

As per reply of IO, the vehicle in question bearing no. DL-6SAW1915 make Honda Activa has not been recovered yet.

Hence the present application is dismissed for being infructuous.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/06.02.2021

State vs. Unknown
E. FIR No. 005034/2019
PS Krishna Nagar

06.02.2021

Present:- Ld. APP for the State.

None for applicant.

The present application for release of vehicle bearing No. **DL 8SCL9997 make TVS Apache**, on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Adesh Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/06.02.2021

State vs. Sameer
U/s 356/379/411/34 IPC
PS Krishna Nagar
FIR No. 0027/2021

06.02.2021

Present:- Ld. APP for the State.

None for applicant.

The present application for release of vehicle bearing No. **DL 5S CN 2596 (scooter)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Ajay Tomar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/06.02.2021

State vs. Noor Ali
e.FIR No. 2268/2021
PS Krishna Nagar
U/s 379 IPC

06.02.2021

Present:- Ld. APP for the State.

Sh. Rishabh, proxy counsel for the accused.

Bail application perused. Reply of the bail application is on record.

Same is perused.

Ld. Counsel for the accused submits that the accused has been falsely implicated. Further, the recovery of stolen property shown from the accused, if any, is planted upon him. It is further stated that the accused is in JC since 25.01.2021 and investigation has been completed and hence accused may be enlarged on bail.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and stolen property of the present case has been recovered from the accused. Further, as per reply of IO, the accused is a habitual offender and can commit the similar offence in future.

Heard both the parties.

I have perused the reply of the IO as well as the contents of the FIR. The offences alleged are serious in nature. In the present case, the stolen property has been recovered from the accused. Further, the reply of IO reflects that the accused has previous involvement in various cases pertaining to similar offence. In other words, the accused appears to be habitual offender. Therefore, keeping in view the above facts and circumstances, bail application is dismissed.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/06.02.2021

Lost Report No. 58262/21 dated 20.01.2021
PS Krishna Nagar
U/s 379/411/34 IPC

06.02.2021

Present:- Ld. APP for the State.
None for applicant in person.

The present application for release of mobile phone **make Samsung IMEI No. 35447 1102100 661, 3544 72 1021 00669**, on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Anand Pal, wherein it is submitted that there is no objection for the release of the mobile phone to the rightful owner.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/06.02.2021

Copy
Revised
28/1/2021

State vs. Not known
U/s 379 IPC
PS Krishna Nagar
FIR No. 001645/2021

06.02.2021

Present:- Ld. APP for the State.

Sh. B.L. Yadav, Id. Counsel for the accused.

The present application for release of vehicle bearing No. **DL 3SBX-7959 (Scooty)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Anand Pal wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/06.02.2021

order copy
Reviewed as given Date -
Bhargava
6/2/19

State vs. Zafruddin
FIR No. 365/16
PS Krishna Nagar
U/s 279/337/338 IPC

06.02.2021

Present:- Ld. APP for the State.

None for applicant.

Reply of IO not received.

IO/ SHO PS concerned is directed to file reply on
12.02.2021.


(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/06.02.2021

State vs. Girish
FIR No. 265/19
PS Shakarpur
U/s 279/337 IPC

06.02.2021

Present:- Ld. APP for the State.

None for applicant.

Reply of IO not received.

IO/ SHO PS concerned is directed to file reply on
12.02.2021.


(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/06.02.2021

State vs. Unknown
FIR No. 021721/15
PS Shakarpur
U/s 379 IPC

06.02.2021

Present:- Ld. APP for the State.

None for applicant.

Reply of IO not received.

IO/ SHO PS concerned is directed to file reply on
12.02.2021.


(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/06.02.2021

State vs. Dheeraj @ vicky
FIR No. 0612/2020
U/s 356/379/411/34 IPC
PS Krishna Nagar

06.02.2021

Present:- Ld. APP for the State.
Ld. Counsel for accused.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Dheeraj @ Vicky.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 20.01.2021 and he has no criminal antecedents. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, the recovery of stolen property shown from the accused, if any, is planted upon him. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Further, that TIP proceedings of the present case was also unsuccessful. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. As per reply of IO, the stolen property of the present case has been recovered at the instance of the present accused. Further, the accused can commit the similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 18.01.2021. Case property in the present case has already been recovered. As per reply of IO, accused has no previous involvement in any offence and investigation has been completed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

- 1.The accused shall cooperate with the IO during the investigation.
- 2.Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/06.02.2021

FIR No. 288/20
PS PIA
State vs. Arvind Kumar Meena & Ors.

06.02.2021

Present:- Ld. APP for the State.

IO in person.

Record perused.

In the present case, vide order dated 20.11.2020, the NBW had been directed to be issued against both the accused persons namely Arvind Kumar Meena and Janak Dhillon on the application of the IO. Further, the said NBWs had been returnable for 27.11.2020. However, thereafter, the IO has not appeared in the Court.

As the application of the IO has already been disposed off on 20.11.2020 itself, the present record be tagged with the final report/ chargesheet as and when filed.

(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/06.02.2021

State vs. Not known
U/s 379 IPC
PS Krishna Nagar
FIR No. 014176/2020

06.02.2021

Present:- Ld. APP for the State.

None for applicant.

The present application for release of vehicle bearing No. **DL 5S BD-4638** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Krishan Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/06.02.2021

FIR No. 022254
U/s 379 IPC
PS PIA

06.02.2021

Present:- Ld. APP for the State.

None for applicant Rajesh Sidhana.

I have perused the application. No one has appeared on the LDOH as well as today. Further, the application itself is vague as the year of the FIR is not mentioned nor the vehicle number for which the application has been filed is also not mentioned. Hence, the application is dismissed for non prosecution as well as lack of proper details.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/06.02.2021

State vs. Not known
U/s 279/337 IPC
PS PIA
FIR No. 314/2020

06.02.2021

Present:- Ld. APP for the State.

None for applicant.

The present application for release of vehicle bearing No. **DL 1PC 0687 (DTC Bus)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of PSI Davinder Siddu wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/06.02.2021

FIR No. 16/21
PS PIA
U/s 379/411 IPC

06.02.2021

Present:- Ld. APP for the State.

None for applicant in person.

The present application for release of stolen mobile phone in question on Superdari has been filed by the applicant.

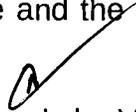
Reply has been filed under the signature of SI Ravinder Kumar, wherein it is submitted that there is no objection for the release of the stolen mobile phone in question to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/06.02.2021